

wholesaler to another where the transaction is not accompanied by physical delivery of stocks; (v) monitoring of information regarding sale and despatch of free sale sugar by the factories; (vi) provision for turnover of stocks by recognised dealers within 10 days period; (vii) release of additional free-sale quotas of sugar in May and June, 1980; and (viii) decision to import 2 lakh tonnes of sugar.

As a further step recently taken by Government to check price rise, the stock holding limits for recognised dealers of sugar and khandasari have been further reduced on 14-7-80. An order has also been issued requiring khandasari producers to declare their stocks as on 15-7-80 and dispose of the entire stocks including those produced upto 30-9-80 latest by 31-10-1980 with further stipulation to dispose of at least 20 per cent of the stocks during each month.

Central Aid for Reconstruction of Irrigation Wells in Rajasthan

6781. SHRI VIRDHI CHANDER JAIN: Will the Minister of AGRICULTURE be pleased to state:

(a) the amount of assistance, out of the Central assistance, provided by the Government of Rajasthan for the repair of those irrigation wells which were damaged and destroyed due to floods of Luni rivers in several villages of Barmer district;

(b) the number of farmers provided with the above assistance or loan but who could not construct wells for want of cement; and

(c) the steps being taken by the Centre as well as State Government to make available cement to the concerned farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) According to information received from the Government of Rajasthan, 1806 LS—9

the State Government sanctioned Rs. 46,07,100 for construction and repairs of 1369 wells.

(b) In Siwana area 82 agriculturists whose wells were partly damaged are still to be issued cement.

(c) The State Government has reserved 50 per cent of allotment of cement for agricultural purposes.

प्रोटेक्टिव थ्रिफ्ट एण्ड क्रेडिट सोसाइटी,
दिल्ली

6782. श्री केशवराव पारधी :

श्री नन्द किशोर शर्मा :

क्या कृषि मंत्री यह बताने की कृपा करेंगे

कि

(अ) क्या प्रोटेक्टिव थ्रिफ्ट एण्ड क्रेडिट सोसाइटी, दिल्ली ने ऋण मंजूर करते समय प्रत्येक ऋण के लिये अलग अलग प्रतिभूति प्राप्त की थी और यदि नहीं तो उसके क्या कारण हैं;

(ख) क्या इस समिति के पदाधिकारियों ने दिल्ली राज्य सहकारी बैंक को चूक करने वाले सदस्यों की सूची पेश की थी; यदि हाँ, तो बैंक ने कितने सदस्यों की ओर समिति की देय राशियों का बकाया दिखाया और प्रत्येक सदस्य की ओर मूलधन और ब्याज की अलग-अलग कितनी राशियाँ बकाया हैं ;

(ग) क्या बैंक ने समिति के पदाधिकारियों के विरुद्ध सहकारिता विभाग, दिल्ली के पास मध्यस्थता का मामला दायर किया है और इस विभाग के जाँच अधिकारी के पास भी एक मामला लम्बित है ;

(घ) यदि हाँ, तो मामले का अन्तिम निर्णय कब तक दिये जाने की सम्भावना है ; और